(e) The demand of coal in the country, as estimated by Planning Commission at the end of Eleventh Plan period (2011-12,) is 713.24 MT. Out of which the demand of Power Sector (Utility) would be 473.00 MT. Against this demand indigenous supply/availability of coal is projected to be 629.91 MT of which the contribution from CIL would be around 486.50 MT.

CIL have been persistently making efforts to augment production levels in their mines to meet the ever-increasing rise in demand of coal in the power sector. The increase in production is being achieved through capacity addition, higher capacity utilization by efficiency improvement and modernization of equipment and systems etc.

## Investigation into contracts awarded to Emaar-MGF by CCI

647. SHRI D. RAJA: SHRI M.P. ACHUTHAN:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Competition Commission of India (CCI) has initiated any investigation to the alleged allegation that the real estate developer Emaar-MGF was given undue concessions by the Delhi Development, Authority (DDA) while executing the contract to build Commonwealth Games Village in Delhi; and
  - (b) if so, the details thereof?

THE MINISTER OF CORPORATE AFFAIRS (SHRI SALMAN KHURSHEED): (a) No, Sir.

(b) Does not arise.

## Pricing of shares and use of IPO proceeds

†648. SHRI DHIRAJ PRASAD SAHU: Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the incidents of over pricing of shares through Initial Public Offerings (IPO) have come to light;
  - (b) if so, the details thereof;
- (c) whether any expert group has been appointed to study and suggest measures to monitor the targeted utilisation of the fund raised through IPOs;
  - (d) if so, the details thereof; and
  - (e) the corrective measures taken by Government in this regard?

THE MINISTER OF CORPORATE AFFAIRS (SHRI SALMAN KHURSHEED): (a) to (b) As per the information provided by the SEBI, IPO price is fixed by the issue based on an analysis of the quantitative and qualitative factors of the issue company, market sentiments, demand for the scrip as assessed during road shows etc. The freedom to fix the price band rests with the issuer, who generally does so in consultation with the merchant banker. As per the data received from

<sup>†</sup>Original notice of the question was received in Hindi.